up of necessary inputs such as fuel availability, environmental clearance, clearance from civil aviation, water availability etc. It is not practical to indicate a specific timeframe' for the approval of the schemes.

155

Exorbitant prices of drags

- 1513. SHRI BHUBANESWAR KALI-TA: Will the Minister of INDUSTRY be pleased to state: «
- (a) whether it is a fact that the consumer is paying twelve times more than 'he correct prices of medicines;
- (b) whether it is also a fact that the drug companies are still charging exorbitant prices because of the stay orders granted by various High Courts;
- (c) the names of the drug companies which obtained stay orders against the price fixation orders of his Ministry;

- (d) the names of drugs and formulations alongwith prices being charged by drug companies and prices fixed by his Ministry;
- (e) since when each of these companies got stay orders?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICAJLS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. IAI-CHANDRA SINGH); (a) and (b) Some companies are charging their own prices due to stay orders granted by various High Courts.

(c) to (e) Information to the extent available is given in the attached Statement (See below). Rest of the details will be collected and laid on the Table of the Rajya Sabha.

Statement

Num: of the Bilk Drug Formulations Name of the Company 1 2 3 3. Delhi High Court : 1. M/s. Glindia (formerly known as M/s. Betamethasone and its formulations. Glaxo Labs. I. Ltd.) . II. Supreme Court of India: Benzathine Pencilline and its formulations M/s. Geoffery Manners Oxytertacyline, PAS and its salts and M/s. Pfizer Ltd. formulations based thereon. 3. M/s. Hoechst India Ltd. Baralgan, Pyrolidine Methyl Tetracycline, Pheniframine, Glybenclamide Frusemide, and formulations. 4. M/s. Parke Davis Retention price of Chloramphericol. M/s. Ethnor Ltd. Tetramesol and its formulations. M/s. Anil Starch Dextrose Anhydrons. 7. M/s. Merck Sharp & Dohne Dexamethasone & its formulations. 8. M/s. Tamil Nadu Dhadha Calcium Lactate & its formulations. M/s. Griffon Labs. . Procaine Penciillin V and formulations.

157	Written Aiuwas		[4 MAY 1987]			to Questions	158
1		2				3	P.
III.	Во	mbay High Court;			-		
	1.	M/s. Parke Davis	* *	39.7	 Multivitarisation. 	nin formulations a	and categori-
	2.	M/s. Pfizer Ltd.		*	. Protinex	Formulations.	
166	3. M/s. Warnet Hindustan Ltd Multivitamin formula certain other form sation						
	4.	M's Fulford India L	td.		Gentamy	cin formulations.	
- 4	5.	M/s. Duphar Interfra	n Ltd.	ű,	. Silver Su	phadiazine and its	formulations.
	6.	M/s, John Wyeth &	Bros.	ž	. Formula	tions.	ii ^
A.	7.	M/s. Parke Davis		*	. Ferradol	formulations.	
	3.	M/s. Carter Wallace	a = a		. Diovos fo	emulations.	
ſΥ.	Co	lcutta High Court:		~			

Increase in the import of drugs

I, M/s. Reckitt Colman

- 1514. SHRI BHUBANESWAR KA-L1TA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that measures announced under New Drug Policy are silent on the subject of drain on foreign exchange;
- (b) whether it is also a fact that no action has been taken for reviewing the list of drugs allowed under OGL;
- (c) whether it is also a fact that the import of drugs have gone up around 100 crores within a period of two years; and
- (d) if so, what steps have been taken to ban the drugs for import for which technologies are available an≤j investments have already been made by Drug Industry?

 ijmi

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) No, Sir.

Disprin formulations

(b) No, Sir.

..&

(c) Yes, Sir. The total import of bulk drugs and formulations into the country during the last two years, year-wise are given below:

(Rs. in crores)

- (d) It is the endeavour of Government to encourage domestic production of all the bulk drugs and intermediates to restrict imports and to achieve self-sufficiency. Following steps have been taken to augment indigenous production:
 - (i) A number of bulk drugs have been identified where the manufacturers are allowed minimum economic capacity for settioyup their projects.
 - (ii) In 1985, 94 bulk drugs and intermediates were delicensed for production in the country.
 - (iii) Registration with the OGTD are freely allowed to companies other than FERA and MRTP companies.